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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CCP 256/93 in Date of decision: 16.8.19993. 0A-1005/88

I.S. Aggarwal

.. Petitioner.

Versus '

Shri Masihuzzaman, Secretary, Ministry of Railways, New Delhi.

.. Respondent.

CCP 271/93 in OA-2459/88

V. Satya Murthy

.. Petitioner.

Versus

Shri Masihuzzaman, Secretary, Ministry of Railways, New Delhi.

... Respondent.

CCP 280/93 in OA-988/88

J.C. Narang

.. Petitioner.

Versus

Shri Masihuzzaman, Secretary, Ministry of Railways, New Delhi.

.. Respondent.

CORAM:

3)

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner. Shri V.P. Kohli, Counsel.

For the respondent. Shri N.S. Mehta, Senior Standing Counsel.

JUDGEMENT (ORAL)
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

Shri Mehta, learned Sr. Standing Consel for the respondents, submits on instructions from Mr. K.V. Lal, Director Establishment (Non-gazetted) who was present in the court that the amounts due to the petitioners shall be paid within a period of two months from this date subject to the final decision of the

Supreme Court that may be rendered in appeal challenging the decisions sought to be enforced in these proceedings. We see no good reason why we should not accept the statement and drop these proceedings having regard to the fact that no time as such has been fixed in the judgement of the Tribunal. Recording the above undertaking, we drop these proceedings reserving liberty to the petitioner to seek revival of these proceedings, if the amounts, as undertaken by respondents, are not paid within the time specified.

Member(A)

(V.S. Malimath) Chairman

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'SRD'